

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD

OA/PA/MA/RA/CA. No. 24 OF 1991

Shri Yogeshkumar R. Shvak  
APPLICANT(S)

Mr. B. R. Kyada

COUNSEL

VERSUS

Union of India & others  
RESPONDENT(S)

Mr. P. M. Raval,

COUNSEL

Date	Office Report	Orders
11.3.1991		<p>None present. Four weeks to respondents to reply. Two weeks to applicant for rejoinder if any. The matter may be listed for admission on which date it may be heard finally also. Notice on interim relief returnable within 14 days.</p> <p> (S. Santhana Krishnan) Judicial Member</p> <p> ( M.M.Singh ) Administrative Member</p>

*Recovery*

O.A./24/91

(2)

Coram: Hon'ble Mr.P.H.Trivedi : Vice Chairman  
Hon'ble Mr.S.Santhana Krishnan : Judicial Member

23/04/1991

Neither the applicant nor his advocate present.

Learned advocate Mr.M.R.Raval, for Mr.P.M.Raval, for the respondents, states that by order dated 18.2.1991, a copy of which he has produced and which be taken on record by the Registry. The application has no cause. Accordingly the application stands disposed of.

  
( S.Santhana Krishnan )  
Judicial Member

  
( P.H.Trivedi )  
Vice Chairman

AIT